

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES**

**LOK SABHA**

UNSTARRED QUESTION No. 2359  
TO BE ANSWERED ON: 09.03.2021

**Organisation Working under DEPWD**

**2359: SHRI RAJAN VICHARE:  
SHRIMATI RITI PATHAK:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

the details of the organizations working under the Department of Empowerment of Persons with Disabilities (DEPWD) alongwith the objectives thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI KRISHANPAL GURJAR)**

There is one attached office, two statutory bodies, nine National Institutes and two Central Public Sector Enterprises (CPSEs) under the Department of Empowerment of Persons with Disabilities (DEPWD). The details of these organisations along with their objectives are at Annexure.

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## **Annexure**

Annexure referred to in reply of Lok Sabha Unstarred Question No. 2359 to be answered on 09.03.2021 regarding “**Organisations working under DEPWD**” raised by Shri Rajan Vichare and Shrimati Riti Pathak:

**Details of organizations working under Department of Empowerment of Persons with Disabilities are as follows:**

### **(a) Attached Office:**

The Office of the Chief Commissioner for Persons with Disabilities was set up under Section 57 (1) of the erstwhile Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act 1995 and continues to function under Section 74 of the Right of Persons with Disabilities Act, 2016. The Chief Commissioner is mandated to coordinate the work of the State Commissioners for Persons with Disabilities, monitor utilization of funds disbursed by the Central Government and take steps to safeguard the rights and facilities made available to the persons with disabilities.

### **(b) Statutory Bodies:**

- (i) The National Trust was set up under the “National Trust for the Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities” Act (Act 44 of 1999). The National Trust works towards providing opportunities for capacity development of Persons with Disability and their families, fulfilling their rights, facilitating and promoting the creation of an enabling environment and an inclusive society.
- (ii) The Rehabilitation Council of India (RCI), constituted under the Rehabilitation Council of India Act 1992, regulates and monitors the training programmes for professionals and personnel in the field of rehabilitation and special education, promotes research in rehabilitation and special education and maintains the Central Rehabilitation Register.

### **(c) National Institutes:**

There are nine National Institutes under this Department which are in the nature of autonomous bodies and specialize in different types of disabilities. These institutes are engaged in Human Resources Development in the field of disability, provide rehabilitation services to the persons with disabilities and undertake Research and Development. These nine National Institutes are as follows:

1. Pt. Deendayal Upadhyaya National Institute for Persons with Physical Disabilities (PDUNIPPD), Delhi.
2. Swami Vivekanand National Institute of the Rehabilitation Training and Research (SVNIRTAR), Cuttack.
3. National Institute for Locomotor Disabilities (NILD), Kolkata.

4. National Institute for the Empowerment of Persons with Visual Disabilities (NIEPVD), Dehradun.
5. Ali Yavar Jung National Institute of Speech and Hearing Disabilities (AYJNISHD), Mumbai.
6. National Institute for the Empowerment of Persons with Intellectual Disabilities (NIEPID), Secunderabad.
7. National Institute for Empowerment of Persons with Multiple Disabilities (NIEPMD), Chennai.
8. Indian Sign Language Research and Training Centre (ISLRTC), New Delhi.
9. National Institute of Mental Health Rehabilitation (NIMHR), Sehore, Madhya Pradesh

**(d) Central Public Sector Enterprises (CPSESs)**

- (i) Artificial Limbs Manufacturing Corporation of India (ALIMCO) is a Schedule 'C' Miniratna Category II Central Public Sector Enterprises, registered under Section 8 of the Companies Act 2013 (corresponding to Section 25 of the Companies Act, 1956). The objective of the Corporation is to promote, encourage, develop and manufacture rehabilitation aids and assistive devices and supply them for distribution to the persons with disabilities of the country.
- (ii) National Handicapped Finance and Development Corporation (NHFDC) was set up on January 24, 1997 and is registered under Section 25 of the Companies Act, 1956 as a not for profit Company. The main objective of NHFDC is to promote self-employment and other ventures for the benefit/economic rehabilitation of the Divyangjan. NHFDC functions as an apex institution for channelising funds to persons with disabilities through the Implementing Agencies nominated by the State Government, partner banks & Financial Institutions and other state level institutions.

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